

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11761/2025

[Arising out of impugned final judgment and order dated 26-05-2025 in CRA No. 1711/2011 passed by the High Court of Judicature at Allahabad]

BHAGWANDEEN

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

Date : 07-10-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RAJESH BINDAL
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) :

Mr. Kamal Kumar Pandey, Adv.
Mr. Pawan Kumar Shukla, Adv.
Mr. Vivek Vishnoi, Adv.
Mr. Vijay Kumar Pandey, Adv.
Mr. Raj Singh Rana, AOR

For Respondent(s) :

Mr. Yasharth Kant, AOR
Mr. Ghanshyam Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The benefit of exemption from surrendering granted to the appellant by this Court vide order dated 28th July, 2025 shall continue to operate during the pendency of this appeal.

Soft copy of the record be summoned and after receipt of the same, copy thereof be supplied to the learned counsel for the parties.

(ANITA MALHOTRA)
ASTT. REGISTRAR-cum-PS

(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)